

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/SM /2014

Subject : Default in payment of Unscheduled Interchanges (UI)/ Deviation Settlement Charges for the energy drawn in excess of the drawl schedule by Uttar Pradesh Power Corporation Limited.

Date of hearing : 9.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Respondents : Uttar Pradesh Power Corporation Limited and others

Parties present : Shri Rajiv Srivastava, Advocate, UPPCL
Shri Paulami Ghosh, NRLDC
Ms. Supriya Singh, NRLDC

Record of Proceedings

The representative of NRLDC submitted as under:

(a) For the month of April 2015, UPPCL has paid ₹ 200 crore against UI charges and ₹ 15 crore has been liquidated for the of May.

(b) On 6.6.2015 UPPCL has deposited ₹ 185 crore for the month of June, 2015.

(c) As on 5.6.2015, an amount of ₹557.29 crore is outstanding against UPPCL on account of UI charges (excluding the UI dues of ₹ 371.25 crore covered under the orders of the Hon'ble Allahabad High Court.).

2. Learned counsel for the Uttar Pradesh Power Corporation Limited submitted that ₹ 185 crore has been paid for the month of May, 2015 on 3.6.2015 and for the month of June, payment would be made by 25.6.2015. He further submitted that UPPCL is complying with the Commission's direction.

3. The Commission directed to list the petition for hearing on 25.8.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**